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**CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR**

ORIGINAL APPLICATION NO. 150/2006
DATE OF ORDER: 6th December, 2006.

CORAM:

**HON'BLE MR. KULDIP SINGH, VICE CHAIRMAN
HON'BLE MR. R.R. BHANDARI, ADMINISTRATIVE MEMBER**

Smt. Antar Kanwar W/o Late Shri Madan Singh aged about 32 years, Resident of Village Binykiya, Tehsil and District Jodhpur. Late Madan Singh joined the service on the post of Mazdoor bearing service number T. No. 1347 and died on 6.4.2003.

.....Applicant.

By Mr. R.S. Sekhawat, Advocate, for the applicant.

versus

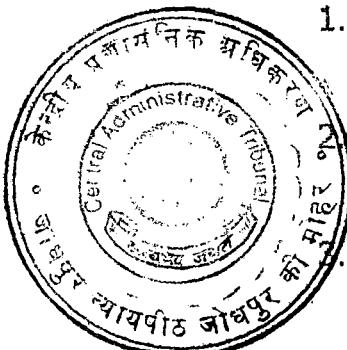
1. The Union of India through the Secretary
Ministry of Defence, Government of India, New Delhi.

Commandant, 224, Agrim Sthai Ayud Bhandar,
224, Adv. Base Ord. Depot, C/o 56 A.P.O.

Personnel Officer (Civil),
224, Agrim Sthai Ayud Bhandar,
224, Adv. Base Ord. Depot.,
C/o 56 A.P.O.

.....Respondents

By Mr. Vineet Mathur, Advocate for the respondents.



**ORDER
[PER KULDIP SINGH]**

1. Heard the learned counsel for the parties.

2. The applicant has filed this Original Application assailing the order Annex. A/1 dated 20th May, 2006 by which his application for grant of compassionate appointment has been rejected. However, at the very outset, the learned counsel for the respondents pointed-out that vide Annex. A/1, request of the applicant for appointment on compassionate

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grounds has not been turned down. On the contrary, he has submitted that the Department has simply informed the applicant that the Board of Officers considered his case for grant of compassionate appointment for the vacancies pertaining to the year 2003-2004 and the applicant was informed about his position ^{as it is} emerged in the said Board Meeting. The learned counsel for the respondents has further clarified that the meeting of the Board of Officers, is yet to be convened for the vacancies which are likely to occur during the year 2004-2005, wherein, the case of the applicant is also likely to be figured and considered. Thus, we find that this Application is premature particularly when in the impugned order, there is no specific order showing that his candidature has been rejected and as per the assertion of the learned counsel for respondents that respondents are likely to take up applicant's case in the next Board Meeting while considering the vacancies for the year 2004-2005. Keeping in view the same, this O.A. is disposed of as withdrawn. However, in case the candidature of the applicant is not considered and if any adverse order is passed against the applicant, he would be at liberty to challenge the same in accordance with law. No costs.

R. R. Bhandari
(R. R. Bhandari)
Admv. Member

Kuldip Singh
(Kuldip Singh)
Judl. Member

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11/2/14
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